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Government of India

Ministry of Commerce & Industry

Department of Commerce

Directorate General of Foreign Trade

Notification No. 62 /2015-2020 New Delhi, Dated: 22 March, 2023

Subject: Amendments in Export Policy of Bio-fuels under Chapter 27 of Schedule 2 (Export Policy) ITC (HS) classification of Export and Import.

- **S.O. (E):** In exercise of powers conferred by Section 3 read with section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby amends Notification No. 29/2015-20 dated 28.08.2018
- 2. The revised policy conditions of Bio-Fuels under Sl. No. 115A, 115B and 115C under Chapter 27 of Schedule 2 of ITC (HS) Classification of Export Import Items will be as follows:

| S.No. | Tariff Item HS Code | Unit | Item Description | Present Policy | Present Policy Condition | Revised Policy Condition |
|-------|------------------------|------|--|-------------------|--|---|
| 115A | 2207 20 00 | Kg/u | Ethyl alcohol and other spirits, denatured, of any strength. | Restricted | permitted under license only for non-fuel purposes. | Export is permitted under licenses only for non-fuel purposes However, Export of Biofuel from Special Economic Zones (SEZ), Export Oriented Units (EoUs), are allowed for Fuel as well as Non-Fuel purposes without any restriction when produced using only imported feed stock. |



| 115B | 2710 20 00 | Kg/u | Petroleum oils and oils obtained from bituminous minerals (other than crude) and preparations not elsewhere specified or included, containing by weight 70% or more of petroleum oils or of oils obtained from bituminous minerals, these oils being the basic constituents of the preparations, containing biodiesel, other than waste oils. | | permitted | Export is permitted under license only for non-fuel purposes. However, Export of Biofuel from Special Economic Zones (SEZ)/Export Oriented Units (EoUs), are allowed for Fuel as well as Non-Fuel purposes without any restrictions when produced using only imported feed stock. |
|------|------------|------|---|------------|---|---|
| 115C | 3826 00 00 | | Biodiesel and mixtures thereof, not containing or containing less than 70 % by weight of petroleum oils and oils obtained from bituminous minerals. | Restricted | permitted under license only for non-fuel purposes | Export is permitted under license only for non-fuel purposes. However, Export of Biofuel from Special Economic Zones (SEZ)/Export Oriented Units (EoUs), are allowed for Fuel as well as Non-Fuel purposes without any restriction when produced using only imported feed stock. |

3. Effect of this Notification:

The Notification no. 29/2015-20 dated 28.08.2018 is amended to the extent that Export of Biofuel from Special Economic Zones (SEZ)/ Export Oriented Units (EoUs), are allowed for



Fuel as well as Non-Fuel purposes without any restriction when produced using only imported feed stock.

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